

**REPORTS OF THE COMMITTEE
ON PRIVATE MEMBERS' BILLS
AND RESOLUTIONS**

NINTH SESSION—SECOND LOK SABHA

Sixty First Report



**LOK SABHA SECRETARIAT
NEW DELHI**

1960

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**COMMITTEE ON PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

***Sixty-first Report**

(SECOND LOK SABHA)

I, the Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee, present on their behalf, this their Sixty-first Report.

2. The Committee met on the 28th March, 1960 for—

(1) Classification and allocation of time for discussion of the Bills (*vide* Appendix).

(2) Reconsideration of the question of introduction of the Constitution (Amendment) Bill (*Amendment of Article 343*) by Shri Chapalakanta Bhattacharyya.

3. None of the members concerned with the Bills included in the Agenda attended the sitting.

II. *Classification and allocation of time to Bills.*

4. After considering all aspects of the Bills, the Committee placed all the three Bills in category 'B' and allotted time for each of the Bills as shown in column 5 of the Appendix.

III. *Re-examination of the Constitution (Amendment) Bill.*

5. On reconsideration, the Committee felt that the Bill might be allowed to be introduced.

*The following motion was moved by Sardar Amar Singh Saigal and was adopted by the House on the 1st April, 1960:—

"That this House agrees with the Sixty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 30th March, 1960."

[L.S. Deb., dated the 1st April, 1960].

IV. *Recommendations.*

6. The Committee recommend—

- (i) that the categorisation and allocation of time to Bills by the Committee as shown in Appendix be agreed to by the House;
- (ii) that the Constitution (Amendment) Bill (*Amendment of Article 343*) by Shri Chapalakanta Bhattacharyya be allowed to be introduced.

NEW DELHI;
The 28th March, 1960.
Chaitra 8, 1882 (Saka).

HUKAM SINGH.

APPENDIX

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category allotted	Time allotted by the Committee.	Remarks
1	2	3	4	5	6
✓ 1.	Delivery of Books and Newspapers (Public Libraries) Amendment Bill (<i>Amendment of section 2</i>) by Shri Chapalakanta Bhattacharyya.	2 of 1960	B	1½ hours	
2.	Young Persons (Harmful Publications) Amendment Bill (<i>Amendment of Section 2</i>) by Shri Chapalakanta Bhattacharyya.	1 of 1960	B	1½ hours	
3.	Territorial Councils (Amendment) Bill (<i>Amendment of sections 3, 22 and 32</i>) by Shri Laisram Achaw Singh.	10 of 1960	B	1½ hours	